

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 1939/2023 in C.A. No. 5145/2023

(Arising out of impugned final judgment and order dated 14-08-2023 in C.A. No. 5145/2023 passed by the Supreme Court Of India)

ADANI ELECTRICITY MUMBAI LIMITED DISTRIBUTION APPLICANT(S)  
VERSUS

TATA POWER COMPANY LIMITED & ORS. RESPONDENT(S)

(FOR ADMISSION and IA No.169501/2023-MODIFICATION OF COURT ORDER )

Date : 11-09-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Shyam Divan, Sr. Adv.  
Mr. Mahesh Agarwal, Adv.  
Mr. Hemant Singh, Adv.  
Mr. Ramanauj Kumar, Adv.  
Mr. Biju Mattam, Adv.  
Mr. Arshit Anand, Adv.  
Mr. Shashwat Singh, Adv.  
Mr. Mridul Chakravarty, Adv.  
Mr. Lakshayajit Singh Bagdwal, Adv.  
Mr. Harshit Singh, Adv.  
Ms. Priyal Modi, Adv.  
Mr. E. C. Agrawala, AOR

For Respondent(s) Mr. Bharat Gangadharan, Adv.  
Mr. Nihal Bhardwaj, Adv.  
Mr. Aashwyan Singh, Adv.  
Mr. Shivam Kumar, Adv.  
Mr. Nitin Saluja, AOR

UPON hearing the counsel, the Court made the following  
O R D E R

We do not find any good ground and reason to accept the prayer made in the present miscellaneous application and hence, the same is dismissed.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR